

**DIVISION BENCH**

**ITEM NO.143**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (CAA) No.6/ALD/2022 IN CA (CAA) No.27/ALD/2021**  
**(Second Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

|                            |  |
|----------------------------|--|
| <b>NAME OF THE COMPANY</b> | <b>GENUS PRIME INFRA LTD &amp; ORS<br/>WITH YAJUR COMMODITIES<br/>LIMITED.</b> |
| <b>UNDER SECTION</b>       | <b>230/232 OF COMPANIES ACT 2013</b>   |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ankit Kumar Singh, PCS with *: For the Petitioner*  
Sh. Rajiv Kr. Goel & Sh. Sumit Kochar, Advs.  
Sh. Ajit Kumar Singh, AOL *: For the OL*  
Sh. Krishna Agarwal, Sr. SC. *: For the I.T. Deptt.*  
Sh. Shivendra Bahadur, CGSC *: For the RoC*

**ORDER**

- 1.** Ld. Counsel representing the Petitioner Companies states that in this matter the reports have been filed on behalf of the ROC/RD to which some detail observations have been made to which the response affidavit has also been filed. He has argued the matter in part.
- 2.** Let the matter be adjourned for further hearing on 11<sup>th</sup> July, 2024 to come up higher on the Board. Matter kept as part heard.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Avaneesh Kumar Singh*  
*(Stenographer)*